

**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,  
MIZORAM AND ARUNACHAL PRADESH )

**ORDER NO. 29**

Dated Guwahati, the 24<sup>th</sup> March, 2011

**In continuation of the Order No. 03, dated 07.01.2011 communicated vide memo No. HC. III - 46/2010/100 - 121/G, all concerned are hereby informed that the Surrender Certificates of Convicts are required to be intimated to the Registrar (Judicial - I), Supreme Court of India, New Delhi at the following address:**

**“Registrar (Judicial - I),  
Supreme Court of India,  
Tilak Marg,  
New Delhi - 110 001”**

**Further, the Court as well as the Jail Authority, as the case may be, shall ensure that on the same day of surrendering, Surrender Certificate is forwarded to the Registrar (Judicial - I), Supreme Court of India and a copy is immediately faxed to him through FAX No. 011-23384336.**

By Order,

Sd/- P.K. Saikia,

**REGISTRAR GENERAL**

Memo No. HC. III - 45/2010/ 1221-42 /G Dated 25<sup>th</sup> March, 2011